

Grants, Mahatama Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Backward Region Grant Fund (BRGF), Rashtriya Gram Swaraj Yojana (RGSY), etc.

Officers joining commercial entities

91. SHRI PRAKASH JAVADEKAR: Will the PRIME MINISTER be pleased to state:

- (a) whether the Ministry is aware that several officials of Government have been found joining commercial entities after retirement in violations of All India Services (Death-cum-Retirement) rules;
- (b) if so, the details thereof, and
- (c) the action Government has taken till date in this regard?

THE MINISTER OF STATE IN THE MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Rule 26 of the All India Service (Death-cum-Retirement Benefit) Rules, 1958 provides that a pensioner shall not accept any commercial employment before the expiry of one year from the date of his retirement, except with the previous sanction of the Central Government. If a pensioner accepts a commercial employment without such sanction, it shall be competent for the Central Government to declare by an order in writing that he shall not be entitled to the whole or such part of the pension and for such period as may be specified in the order.

No such cases of All India Service pensioners who have violated the above provisions of the Rules have come to the notice of the Central Government.

- (b) and (c) Do not arise.

Eleventh Lokayukta Conference

92. DR. JANARDHAN WAGHMARE: Will the PRIME MINISTER be pleased to state:

- (a) whether Eleventh Lokayukta Conference was held in New Delhi recently;
- (b) if so, the details of points discussed in the Conference;
- (c) whether there is a need to strengthen the institution of the Lokayukta and to arrest the corruption;
- (d) if so, to what extent the Union Government proposes to give more powers to Lokayuktas?

THE MINISTER OF STATE IN THE MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir. The Lokayukta Delhi organised the Eleventh All India Lokayuktas Conference, 2012 from 2nd November, 2012 to 4th November, 2012 at Delhi.

(b) As per the information available in this Department, the points for discussion at the above conference were, *inter-alia*, as under:—

- (i) Strengthening of Institutions for eradication of corruption, bringing probity, transparency in governance and role of various Stake holders.
- (ii) Role of Lokayukta.
- (iii) Role of Vigilance and Investigative Agencies.
- (iv) Role of RTI mechanism and whistleblowers.
- (v) Role of Judiciary and Legal Fraternity.
- (vi) Role and significance of Media in building public opinion for Institution of Lokayukta, disciplinary and Vigilance Agencies.
- (vii) Eradicating and Containing corruption in public life.
- (viii) Rationalizing jurisdiction of Lokayuktas over Public Functionaries and Civil Servants, including the head of the statutory corporation.
- (ix) Need for new perspective on corruption.

(c) and (d) To establish the Institution of Lokpal at the Centre level and a uniform institution of Lokayuktas in all the States, the Government has introduced “The Lokpal and Lokayuktas Bill, 2011” on 22.12.2011 in Lok Sabha. The Lokpal and Lokayuktas Bill, 2011 has been passed by Lok Sabha on 27.12.2011 and presently stands referred to the Select Committee of the Rajya Sabha for examination and report.

Representation on Translators’ Examination

93. SHRIMATI KUSUM RAI: Will the PRIME MINISTER be pleased to state:

(a) whether Staff Selection Commission (SSC) had received representations from candidates of Northern Region, who were not allowed to take the interview for Translators’ Examination, 2011 regarding relaxation of educational qualification in terms of Note under Para 5 of the Examination’s notice;